

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5126/2022

[Arising out of impugned final judgment and order dated 13-12-2021 in WC No. 59863/2015 passed by the High Court of Judicature at Allahabad]

SUN TOWER RESIDENTS WELFARE ASSOCIATION

Petitioner(s)

VERSUS

GHAZIABAD DEVELOPMENT AUTHORITY & ORS.

Respondent(s)

(IA No. 238775/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 118438/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 238776/2023 - DISPENSING WITH AUTHENTIC TRANSLATION
IA No. 42521/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 42519/2022 - EXEMPTION FROM FILING O.T.
IA No. 143279/2022 - EXEMPTION FROM FILING O.T.
IA No. 238770/2023 - INTERVENTION APPLICATION
IA No. 131536/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH SLP(C) No. 17972/2022

(IA No. 144582/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 144580/2022 - EXEMPTION FROM FILING O.T.
IA No. 40605/2023 - EXEMPTION FROM FILING O.T.
IA No. 198480/2024 - INTERVENTION/IMPLEADMENT
IA No. 162757/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. S.K.Pal, Adv.
Mr. Sunil Kumar Sharma, AOR
Mr. Arnab Pal, Adv.

For Respondent(s)

Mr. Ravindra Kumar, Sr. Adv.
Ms. Tulika Mukherjee, AOR
Mr. Kumar Anurag Singh, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

Mr. Aakash Sirohi, AOR

Mr. Rajat Joneja, Adv.
Mr. Deeptanshu Jain, Adv.
Mr. Rajesh P., AOR

Mr. Mohd Aamir Dabas, Adv.
Mr. M S Khan, Adv.
Mr. Dinesh Kumar, Adv.
Mr. Mohd Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Md Noorullah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

As of today, no case is made out to grant any relief in IA No.118438 of 2022. The application is accordingly dismissed.

Liberty is granted to apply for fixing a date for hearing after the pleadings are complete.

The applications for intervention/impleadment will be heard along with the appeals.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER